

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-629/ND/2023
IA/2226/2024

IN THE MATTER OF:
Bank of Maharashtra

...PETITIONER

Vs.

Neelakshi Kalhan

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 05.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

:Adv Aditi Sharma with Mr. Anil
Kumar RP

For the Respondent

:Adv. Anuj Mirdha

ORDER

IA/2226/2024

Ld. Counsel for the Resolution Professional is present. Ld. Counsel for the Personal Guarantor is also present and sought time to file their response. Ld. Counsel for the Resolution Professional undertakes to provide a copy of the report to the Ld. Counsel for the Personal Guarantor. List the matter on **12.08.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)